

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 52

MA 1016/2019 In CP 379/2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: **SPLENDER COMPLEX CO-OPERATIVE**
HOUSING SOCIETY LTD V/S OBEROI
SPLENDOR FLAT OWNERS
ASSOCIATES & ORS.

Section 7(7) & 213 of the Companies Act, 2013

ORDER

1. Mr. Ajit Anekar, Adv. for Petitioner
2. Mr. Vinod Prajapati, Advocate i/b Mr. Mohit Bhardwaj, Advocate appeared for the Respondent.
3. Learned Counsel for the Petitioner informs that copy of the agreement is on record and Respondent has filed an IA, which is yet to be numbered, seeking dismissal of the petition. Accordingly, seeks time so that IA can also be taken along.
4. List this matter on **19.04.2024** for hearing.

MA No. 1016/2019 –

1. The present application seeks amendment of the pleadings to bring on record new facts emerging during the interregnum period.
2. Same is allowed.

3. Petitioner is directed to complete the amendment process within two weeks.

4. In view of above, **MA No. 1016/2019** is **allowed** and **disposed of**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna